

NATIONAL COMPANY LAW TRIBUNAL,
COURT- V, MUMBAI BENCH

12.C.P.(IB)- 1100/(MB)/2020

CORAM:

SHRI CHANDRA BHAN SINGH
Member (Technical)

SMT. SUCHITRA KANUPARTHI
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **18.12.2020**

NAME OF THE PARTIES: M/s Industrial Security Proprietor Mr. Lokesh
Pichaya

Vs.

GlaxoSmithKline Pharmaceuticals Limited

UNDER SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY ACT, 2016.

ORDER

1. The Counsel for the Petitioner present and mentions that an E-mail has been sent regarding the payment of amount due in CP 1100 of 2020. The contents of the Email is as follows:

"Sir , Ma'am

The operational creditors M/s Industrial Security have received the amount of Rs. 8,41,139/- from Glaxosmithkline Pharma in the matter CP No. (IB)1100(MB)/2020 and M/s Industrial Security proprietor Mr. LokeshPichaya (Mobile No. 9822018287) has instructed me to withdraw the matter.

Kindly allow the withdrawal.

Regards,

Adv. Varsha .L. Pichaya

*En. No. MAH/1398/2004
W-31 (B) MIDC Ambad,
Nashik-422001
Mobile No.- 9822012387"*

2. In view of the above Email and request of withdrawal by the counsel for the petitioner, the C.P.(IB)- 1100/(MB)/2020 is dismissed as withdrawn.

Sd/-

CHANDRA BHAN SINGH
Member (Technical)

Sd/-

SUCHITRA KANUPARTHI
Member (Judicial)

18.12.2020
/p/